LOK SABHA UNSTARRED QUESTION NO. 1169 TO BE ANSWERED ON 25TH JULY, 2016

ALLOTMENT OF PETROL PUMPS TO SC/ST PEOPLE

1169. SHRI RAMSINH RATHWA:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has noticed that some influential persons have grabbed the petrol pumps and gas agencies originally allotted to persons belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and other categories by fraudulent means;
- (b) if so, the number of such cases reported / taken into cognisance by Government during each of the last three years and the current year, State/UT/category-wise;
- (c) the punitive action taken by the Government against the persons found guilty;
- (d) whether the Government has formulated any policy to safeguard the interests of SCs/STs and other categories in this regard and put a check on such transactions; and
- (e) if so, the details thereof?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) & (b) Oil Marketing Companies (OMCs) have reported that they have detected some cases of benami operation of Retail Outlets Dealership/LPG Distributorship related to various categories including SCs/STs. The cases which have been terminated during the last three years and the current year, are given in Annexure.
- (c) Action has been taken as per the terms and conditions of Dealership Agreement according to which if any Retail Outlet Dealership/LPG Distributorship is found operated by benami dealer the same is liable for termination.

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(d) & (e) It has been mandated in the OMCs Guidelines that every year the Retail Outlet Dealers and LPG Distributors have to establish that the operation of their dealership/distributorship is in accordance with the approved constitution. The onus to provide documents to establish operation of dealership/ distributorship is upon the dealer/distributor.

A web portal has been created where dealer/distributor will provide the relevant data, declaration and upload documents in support of the claim of constitution status. This system driven monitoring would facilitate early identification of such cases. Documents to be uploaded by the Dealers/Distributors as applicable include:

- 1. Copy of PAN Card.
- 2. Relevant pages of audited balance sheet.
- 3. Letter from Bank confirming names of account holder.
- 4. Copy of Showroom & Go-down Land details.
- 5. Copy of Retail Selling Licence, etc.
- 6. Copy of Explosive licence.
- 7. First & Last page of distributorship agreement.

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	Annexure referred to in re				swer	on 25	.07.20	16 re	gardi	ng									
		1		Allotme	ent of	petro	l pump	s allo	tted t	o SC/S	ST Pe	ople".						I	1
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		RETAIL OUTLET DEALERS									LPG DISTRIBUTORS								
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Sr.	STATE / UT	IOCL			BPCL			HPCL			IOCL			BPCL			HPCL		
No.												1001	-				5_		
		SC	ST	Oth.	SC	ST	Oth.	SC	ST	Oth.	SC	ST	Oth.	SC	ST	Oth.	SC	ST	Oth.
1	ANDHRA PRADESH	0	0	2	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
2	ARUNACHAL PRADESH	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0
3	BIHAR	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4	DELHI	1	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	GUJARAT	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0
6	HARYANA	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
7	JAMMU & KASHMIR	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0
8	JHARKHAND	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	KARNATAKA	0	0	0	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0
10	KERALA	0	0	4	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	MADHYA PRADESH	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12	MAHARASHTRA	0	0	4	1	0	4	0	0	0	0	0	0	0	0	0	0	0	0
13	ORISSA	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14	PUNJAB	0	0	23	0	0	1	0	0	2	0	0	0	0	0	0	0	0	0
15	RAJASTHAN	0	0	1	1	1	0	0	0	0	1	0	0	0	0	0	0	0	0
16	SIKKIM	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	TAMIL NADU	0	0	3	0	0	1	1	0	5	1	0	1	0	0	0	0	0	0
18	UTTAR PRADESH	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	WEST BENGAL	0	0	0	0	1	1	0	0	0	0	0	1	0	0	0	0	0	0
	TOTAL	1	0	42	4	3	9	2	0	8	2	2	2	0	0	0	0	0	0